

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 894/GT/2025

Subject : Petition for truing up of 2019-24 tariff for Sipat Super Thermal Power Station Stage-I (3x660 MW).

Petition No. 898/GT/2025

Subject : Petition for determination of 2024-29 tariff for Sipat Super Thermal Power Station Stage-I (3x660 MW).

Petitioner : NTPC Limited

Respondents : MPPMCL and others

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Thakur, Advocate, NTPC
Shri. Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Ms. Ashwini Rajan, Advocate, MSEDCL
Shri Rajiv Shankar Dvivedi, Advocate, MPPMCL
Shri Sushant Sarkar, Advocate, MPPMCL
Ms. Priyanka Parmar, Advocate, MPPMCL
Ms. Priya, Advocate, MPPMCL
Ms. Sugandha Bhardwaj, Advocate, MPPMCL
Shri Bhushan, Advocate, MPPMCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. Deepa Mishra, Advocate, CSPDCL
Ms. Ankita Kumari, Advocate, CSPDCL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matters are complete and requested that the orders in the matters may be reserved.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on an affidavit, after serving a copy on the Respondents, on or before **21.9.2026**:



Petition No. 894/GT/2025

- i. *Since the total cost of coal for the first year in Form 15 does not match the auditor - certified Form-15, the Petitioner shall furnish the Excel-linked revised Form-15 matching the auditor-certified Form-15 submitted.*
 - ii. *With respect to water charges claimed, provide the actual water drawal and actual generation corresponding to individual stages separately.*
4. The Respondents are permitted to file their respective replies to the said additional information filed by the Petitioner, on or before **28.9.2026** after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **5.10.2026**
5. The Petitions shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

